

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101

Appeal No. - 405/252/ND/2020

IN THE MATTER OF:

Aquil Ahmad Rahi

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 23.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Ashutosh Gupta, Mr. Gourav Rana & Mr. Abhishek Aggarwal

For the Respondent

: Mr. Alok Pandey, ARoC

ORDER

Mr. Gourav Rana has appeared on behalf of appellant and Mr. Alok Pandey has appeared on behalf of RoC. None appeared on behalf of Income Tax Department.

Ld. ARoC submitted that he has not received the copy of the petition.

Ld. Counsel for the appellant is directed to serve the memo of appeal on the email id of Ld. ARoC and Ld. ARoC is requested to share his email Id with the Ld. Counsel for the appellant.

Ld. ARoC is directed to file the reply within 10 days after receiving the memo of appeal from the appellant.

Issue notice upon the Income Tax Deptt. by all modes including the email Id of the Income Tax Deptt. concerned. Affidavit of service must be filed within one week from today.





Ld. Counsel for the appellant is requested to communicate the next date of hearing to the Income Tax Deptt. concerned. List the case on **05.11.2020**.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

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